REPORT OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Seventh Lok Sabha

Forty Fourth Report



LOK SABHA SECRETARIAT NEW DELHI

1982

THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Seventh Lok Sabha)

FORTY-FOURTH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf. present this Forty-fourth Report.

- 2. The Committee met on 13 July, 1982 for-
 - I. Examination of the following Constitution (Amendment) Bills under Rule 294(1)(a) of the Rules of Procedure:—
 - (1) The Constitution (Amendment) Bill, 1982 (Amendment of articles 75 and 164) by Prof. Madhu Dandavate.
 - (2) The Constitution (Amendment) Bill, 1982 (Insertion of new article 156A) by Shri Chitta Basu.
 - (3) The Constitution (Amendment) Bill, 1982 (Amendment of article 102, etc.) by Shrimati Pramila Dandavate.
 - II. Classification and allocation of time for discussion of Bills (Vide Appendix) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.
- III. Reconsideration of the classification of the following Bills:-
 - (1) The Constitution (Amendment) Bill, 1982 (Amendment of articles 124 and 217) by Shri B. V. Desai.
 - (2) The Ban on Seeking Stay (by an Order of a Court of Law) of Transfer in Government Service Bill, 1982 by Shri Mohanlal Patel.
- IV. Allocation of time under Rule 294(1)(e) of the Rules of Procedure to the Resolutions at item Nos. 2, 3 and 4 set down in the List of Business for Friday, 16 July 1982.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

(1) The Constitution (Amendment) Bill, 1982 (Amendment of articles 75 and 164) by Prof. Madhu Dandavate.

The Bill seeks to amend the Constitution with a view to limit the period in office of Prime Minister and Chief Minister and Central and State Ministers to a maximum period of 10 years.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 1982 (Insertion of new article 156A) by Shri Chitta Basu.

[P.T.O.

The Bill seeks to amend the Constitution with a view to provide for impeachment of Governors by Parliament in the same manner as provided for in article 61 for impeachment of the President.

After considering the Bill at some length, the Committee postponed further consideration thereof to a subsequent sitting.

(3) The Constitution (Amendment) Bill, 1982 (Amendment of article 102, etc.) by Shrimati Pramila Dandavate.

The Bill seeks to amend the Constitution with a view to provide that a person who, after being elected, gives up his membership of the political party by which he was set-up as a candidate or, if an independent candidate, joins any political party after his election, he shall be disqualified from the membership of Parliament or the legislature of State, as the case may be

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

- 4. The Committee then considered classification and allocation of time to 13 Bills specified in Appendix.
- 5. After considering all aspects of the Bills, the Committee recommend that (i) the Minimum Wages (Amendment) Bill, 1982 (Amendment of section 2, etc.) by Shri Ajoy Biswas, (ii) the Constitution (Amendment) Bill, 1982 (Amendment of Eighth Schedule) by Shri Satyagopal Misra and (iii) the Agricultural Workers (Minimum Wages and Welfare) Bill, 1982 by Shri Satyagopal Misra be placed in category 'A' and all the remaining 10 Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Reconsideration of the Classification of Bills

- 6. The Committee then considered the requests of Sarvashri B. V. Desai and Mohanlal Patel to reconsider their earlier recommendation giving category 'B' (vide Thirty-eight and Forty-third Reports respectively) to their Bills, namely, the Constitution (Amendment) Bill, 1982 (Amendment of articles 124 and 217) and the Ban on Seeking Stay (by on Order of a Court of Law) of Transfer in Government Service Bill, 1982 and place them in category 'A'.
- 7. On reconsideration, the Committee did not see any justification for altering the original categorisation of both the Bills.

Allocation of time to Resolutions

- 8. The Committee recommend allocation of time to resolutions as follows:—
 - (1) Resolution by Shri Baju Ban Riyan regarding steps for removal of backwardness of the North-Eastern region. 2 hours
 - (2) Resolution by Shri Satyasadhan Chakraborty regarding idea to change the existing form of Government. 2 hours
 - (3) Resolution by Shri Sushil Bhattacharyya regarding violation of labour and safety legislations. 2 hours

Recommendations

9. The Committee recommend that-

- (i) Prof. Madhu Dandavate and Shrimati Pramila Dandavate be permitted to move for leave to introduce their Constitution (Amendment) Bills;
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix be agreed to by the House; and
- (iii) the allocation of time to resolutions, as shown in paragraph 8 above, be agreed to by the House.

New Delhi;

G. LAKSHMANAN,

Chairman,

13 July 1982

22 Asadha 1904 (Sake).

Committee on Private Members' Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended by the Committee
1	2	3	4	5
1.	The Cantonments (Amendment) Bill, 1982 (Amendment of section 13, etc.) by Shri Suraj Bhan.	31 of 1982	В	2 hours
2.	The Minimum Wages (Amendment) Bill, 1982 (Amendment of section 2, etc.) by Shri Ajoy Biswas.	40 of 1982	A	2 hours
3.	The Gode of Criminal Procedure (Amendment) Bill, 1982 (Amendment of section 110, etc.) by Shri Ramnath Dubey.	43 of 198	2 В	2 hours
4.	The Devdasi and Murli Practice (Abolition) Bill, 1982 by Shrimati Usha Praskash Chou- dhari.	61 of 1982	2 В	2 hours
5.	The Compulsory Registration of Marriages Bill, 1982 by Shrimati Vidya Chennupati.	54 of 198	2 В	2 hours
6.	The Constitution (Amendment) Bill, 1982 (Amendment of Eighth Schedule) by Sbri Satyagopal Misra.	48 of 1982	. A	2 hours
70	The Removal of Disqualification of Criminals Bill, 1982 by Shrimati Vidya Chennupati.	60 of 1982	В	2 hours
8.	The Overtime Allowance and productivity Link Bill, 1982 by Shri Arjun Sethi.	57 of 1982	В	2 hours
9.	The Consumers' Grievances Settlement Bill, 1982 by Dr. Vasant Kumar Pandit.	49 of 1982	В	2 hours
10.	The Public Schools (Abolition) Bill, 1982 by Shri Ram Vilas Paswan.	58 of 198	2 B	2 hours
11.	The Agricultural Workers (Minimum Wages and Welfare) Bill, 1982 by Shri Satyagopal Misra.	52 of 1982	A A	2 hours
12,	The Transfer Parcel Service Workers Welfare Bill, 1982 by Shri M. M. Lawrence.	51 of 1982	В	2 hours
13.	The One—Family One Job Norm Bill, 1982 by Shri K. Lakkappa.	56 of 1982	в В	2 hours